

VII SESSION, 1993 OF TENTH LOK SABHA

Date of fulfilment : 25.1.1995

Ministry of Law, Justice & Company Affairs (Department of Legal Affairs)

Q.No. date & Name of Member	Subject	Promise made	When and How fulfilled	Remarks
USQ No. 4520 dt. 25.8.93 by Shri Jeewan Sharma	Enrolment of Government Employee as Advocate Asking :- (a) whether according to the Code of Professional Conduct and Etiquette and Conditions for Right to Practice promulgated under the Advocates Act, 1961 a full-time salaried employee of Govt. has been debarred from enrolment and practice as an advocate with the exception of Law Officer; (b) If so, whether the Dept. of Personnel and A.R. U.O.D.207/74-Estt. (A) dated 15.1.1974 runs contrary to the Advocates Act, 1961; (c) if not, the facts thereof; and (d) the number of whole-time salaried employees of the Govt. of India, not appointed as Law Officers, but have been enrolled and are practising as advocates on behalf of the Govt. or otherwise?	(a) to (d) The information is being collected and will be laid on the Table of the House	(a) Yes, Sir (b) & (c). The Minister of State in the Ministry of Personnel, Public Grievances and Pension while replying to Starred Question No. 319 dated 23.12.1993 in Rajya Sabha had stated that the clarification issued in 1974 has a limited relevance in the context of the CCS (Conduct) Rules, while enrolment with the Bar Council is decided according to the Rules framed by the Bar Council in this regard. (b) The Bar Council of India has reported that one complaint against the enrolment of a Government employee has been received and necessary action for the cancellation of enrolment of the person concerned is being taken by the Council.	

Voluntary m Retirement Scheme

1961. SHRI SANAT MEHTA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of Central Public Sector Units which have availed of Voluntary Retirement Scheme with National Renewal Fund assistance in 1995-96;

(b) how many of the retrenched employees had been retrained under the Scheme of Employees Assistance Centres with the help of NRF assistance till 1995-96; and

(c) the total expenditure incurred on the scheme till date?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) According to the Revised Estimates, in

1995-96 budgetary allocations from the National Renewal Fund were made for implementation of Voluntary Retirement Scheme in 61 Central Public Sector Undertakings including holding companies.

(b) and (c). According to information available from the Nodal Agencies under the Scheme of Employee Assistance Centres, 10,775 rationalised workers have been provided retraining assistance and an amount of Rs.8.58 crores was released to the Nodal Agencies till 1995-96.

Trade Agreements

1962. SHRI SOUMYA RANJAN : Will the Minister of COMMERCE be pleased to state :

(a) the details of countries which have trade relations with India; and